

Therefore, I request the Central Government that ownership of land should be given to the farmers and people who, though eligible have not been distributed land. They should be given an opportunity to rise up in the agriculture sector. .  
(Interruptions)

16.30 hrs.

[English]

STATEMENT BY MINISTER RAM  
JANMA -BHUMI-BABRI MASJID ISSUE

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Some important developments have taken place recently in regard to the Ram Janam Bhoomi-Babri Masjid Issue.

from December, 1991 onwards, several of the security installations in the Ram Janma Bhoomi-Babrai Masjid complex have been dismantled and some of the other security arrangements have repeatedly not been working satisfactorily, the possible adverse effect of these developments on the security of the Ram Janma Bhoomi-Babri Masjid structure have been brought to the notice of the State Government from time to time. The State Government was also requested to consider implementing the recommendations contained in a comprehensive security plan prepared by a team of Central experts. The Chief Minister recently assured me about the adequacy of the security arrangements.

The State authorities have constructed a wall enclosing a large area around the Ram Janma Bhoomi-babri Masjid. The Chief Minister has informed that the wall was being built in accordance with the recommendations of the Central expert team. However, the constructed wall is at much greater distance from the disputed structure than the one recommended by the Central team and, as of now, there is little evidence that the additional security features are also being installed.

In March, 1992, the State Government

undertook demolition of additional structures in the RJB-BM complex leaving reportedly only the Sitakooop, Shila Nyas site, VHP's Kirtan Chabutra and a portion of the Sakshi Gopal temple. Along with the demolition, extensive digging and leveling operations were also commenced. These operations have led to apprehensions in the minds of many people regarding their possible effect on the strength and safety of the disputed structure. We took up the matter with the State Government who have assured that these would have no adverse effect in the structure. Reportedly the digging, leveling and other work is still continuing.

Following the invitation given by the Chief Minister of U.P. in the meeting of the National Integration Council on 2nd November, 1991, a decision was taken to send a delegation comprising members of the Standing Committee of the NIC and Parliament to visit Ayodhya. This delegation visited Ayodhya on 7th April, 1992 and its report has been circulated to the Honorable Members of Parliament.

The Ram Janam Bhoomi-Babri Masjid issue continues to be the subject of a number of Court cases pending before the Lucknow bench of the Allahabad High court. These include the original title suits,, writ motions challenging the land acquisition done by the State Government, certain civil miscellaneous applications, and a recent petition seeking for a direction to the State of Uttar Pradesh to stop digging on the land acquired by it in the light of the possible danger to the disputed structure., Further,, before the Supreme Court, two contempt petitions and a public interest litigation have been filed: these three petitions have been adjourned till July, 1992. One of the contempt petitions alleges that the demolition of structures at Ayodhya and the clearing of the debris are violative of the Supreme Court's order of 15 November 1991. The other contempt petition alleges that the acquisition of land at Ayodhya, the handing over a possession of land to the Ram, Janma Bhoomi Nyas, the demolition of structures and the construction of the wall are violative of the Supreme Court's order of 15 November

[Sh. S.B. Chavan]

1991. In any discussion on this subject, this aspect should be kept in mind. I also hope no action would be taken by any party which would violate the letter or spirit of the various court orders relating to the RJB-BM issue.

The subject of Communal Harmony: Ram, Janma Bhoomi-babri Masjid issue had been considered by the Standing Committees of the NIC at its meeting on 23rd June, 1992. After deliberations, the Standing Committee recommended that a meeting of the full NIC may be convened to consider the subject. Accordingly it is proposed to hold a meeting of the National Integration Council on 18th July, 1992.

Serious concern has been caused by the recent reports that some further developments and construction work are being planned in the Tam Janma Bhoomi—Babri Masjid complex at Ayodhya. Reportedly the plans include the construction of a platform or base and pillars at the shilanayas site and the demolition of the police control room. Meetings and samelaws of some organistions connected with the lands for the construction of the proposed temple are also understood to be taking place at Ayodhya. Reportedly a decision has also been taken to change the name of temple Construction Committee to the Temple Renovation Committee which is being viewed as an attempt to open the way to tamper with the disputed structure. " Chaturmas " is expected to be observed at Ayodhya from 15th July 1992 and a large congregation of religious representatives is likely to assemble in the RJB-BM complex. Keeping in mind the serious nature of these reports, I have written to the Chief Minister of Uttar Pradesh on 7th July, 1992 expressing the hope that the State Government will make adequate security and other arrangements for ensuring the safety of the disputed structure and preventing any intoward incident from taking place. Further I have expressed the hope that the State Government will ensure that nothing is done which will violate the letter or spirit of the Court orders passed in relation to the RJB-BM Issue.

SHRI CHANDRA JEET YADAV (Azamgarh): The State Government is a party to all these things. All this has taken place in collusion with the State Government. We want to know....

MR. CHAIRMAN (SHRI SHARAD DIGHE): No questions can be asked.

SHRI BASUDEB ACHARIA (Bankura): The Home Minister has not given us nay firm assurance. . (Interruptions)

MR. CHAIRMAN: If I allow one Member, I will have to allow all. You may ask for a discussions. But no questions can be asked.

(Interruptions)

MR. CHAIRMAN: We shall take up the Statutory Resolution. On the statement of the Minister we do not allow any questions. Rule 372 is clear on this.

(Interruptions)

MR. CHAIRMAN: We go to the next item. you may ask for discussion under the rules. No questions are allowed

(Interruptions)

MR. CHAIRMAN: If I allow one, I will have to allow all. I follow the rules. I have not allowed any questions.

(Interruptions)

[Translation]

SHRI MOHAMAD ALI ASHRAF FATMI (Darbhanga): Mr. Chairman, Sir, if State Governments indulges in an irregularity, will be Central Government not take action? The law and order situation is deteriorating in the State. This matter should not be taken lightly.

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Chairman, Sir, it should be clarified as to what measures are being taken by the Government. The situation is very grave. . (Interruptions)

[English]

SHRI E. AHAMED (Manjeri) Sir, you ask the Home Minister to clarify the position. .  
(Interruptions)

SHRI BASU DEB ACHARIYA (Bankura): We want an assurance from the Home Minister.

(Interruptions)

16.41.hrs

*At this stage, Shri tej Narayan Singh and some other hon. Members came and sat on the floor near the table*

MR. CHAIRMAN: You can ask for a full discussion tomorrow.

(Interruptions)

MR. CHAIRMAN: Please go back to your seats.

(Interruptions)

MR. CHAIRMAN: Mr. Home Minister, they only want to know whether status quo will be maintained; is that the assurance of the Home Minister?

THE MINISTER OF HOME AFFAIRS (Shri S.B. Chavan): These are the orders of the High Court as well as the Supreme Court. That is why, contempt proceedings are also pending before both the courts., I don't think, at this stage, I can say anything more .  
(Interruptions)

MR. CHAIRMAN: Please go back to your seats.

SHRI S.B. CHAVAN: I will have to await the order of the Court. When matters are pending before the courts and these very issues are before them, it will not be proper on my part to say that the Government will do

this or that. I will have to await the orders of the Court. if the Court does not want to take any action, I cannot do anything. .  
(Interruptions)

MR. CHAIRMAN: Please go back to your seats. 'I request you to go back to your seats. (Interruptions)

AN. HON.MEMBER: They should not stand in the well. Please ask them to disperse.

MR. CHAIRMAN: I request all of you to go back to your seats.

(Interruptions)

MR. CHAIRMAN: I adjourn the House for ten minutes.

16.49. hrs.

*The Lok sabha then adjourned till Fifty minutes past sixteen of the Clock*

*The Lok Sabha reassembled at seventeen of the Clock*

[ SHRI SHARAD DIGHE in the Chair]

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Between the Government and the leftist parties . (Interruptions)

[English]

MR. CHAIRMAN: Nothing will go on recorded.

(Interruptions)

17.01. hrs.

MR. CHAIRMAN: We now go on to the next item.

*At this stage Shri Anil Basu and some other hon. Members came and stood on the floor near the Table*